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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.NO.1533/95

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 22nd day of September, 1995

Shri Kulwant Singh Warraich
s/o Shri Harkishan Singh Warraich
r/o A-280 AGCR Enclave
D & L HII - 110 092. ... Applicant

Versus

Union of India; through

1. The Secretary
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.

2. The Director General of Works
Central Public Works Department
Nirman Bhawan
NEW DELHI. ... Respondants

(By Shri B.Lal, Advocate)

O R D E R (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

The applicant was placed under suspension by order dated 16.4.1990. He was served with a memorandum of charges dated 12.4.1991. After holding the inquiry the Inquiry Officer submitted a report exonerating the applicant on 21.9.1994. The disciplinary authority sent a copy of the report to the applicant but has not yet issued a final order. Apprehending that the disciplinary authority would be ^{influenced} informed by the report of the Central Vigilance Commission the applicant has filed this application praying that the respondents may be directed to pass final order exonerating him of the charges without taking into consideration the advice of the Central Vigilance Commission and to pay him full back wages for the period during which

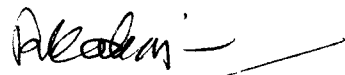
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the applicant was kept under suspension.

2. Shri B.Lal counsel for the respondents under instructions from the Departmental Representative stated that a final order in the disciplinary proceedings would be passed within a period of two months. ~~Then~~ The applicant who is present in person stated that the application may be disposed of with a direction to that effect. Shri Lal also agreed.

3. In the result, the application is disposed of directing the respondents to pass final order in the disciplinary proceedings initiated against the applicant by memorandum of charge dated 12.4.1991 within a period of two months from the date of communication of a copy of this order. There is no order as to costs.


(R.K. AHODJA)
MEMBER (A)


(A.V. HARIDASAN)
VICE-CHAIRMAN (J)

/RAO/